HIGH COURT OF UTTARAKHAND NAINITAL

NOTICE

In terms of Rule 3(3) of the Uttarakhand High Court (Designation of Senior Advocates) Rules, 2018, the Hon'ble Permanent Committee, in its meeting held on 20.09.2023, has resolved to call for applications from the Members of the High Court Bar Association, who have put in 10 years of actual practice, as on 20.10.2023, for consideration of their names for being designated as Senior Advocates. All such Advocates are requested to furnish particulars in the Proforma prescribed under Rule 6(1) of the 2018 Rules as **Appendix-A**, on or before 20.10.2023, in the office of the Principal Private Secretary to Hon'ble the Chief Justice.

Encl. (available on the official website of the High Court):

- (i) Appendix-A (Amended Proforma).
- (ii) Copy of the amended Uttarakhand High Court (Designation of Senior Advocates) Rules, 2018.

21.09.2023

Sd/-

PPS to Hon'ble the Chief Justice

[APPENDIX-A [SEE Rule 6(1)]

Form No. 1

Form of Application for designation as Senior Advocate

Latest passport size photograph of Applicant

1	Name
2	Father's/husband's name
3	Address Permanent Address
	Correspondence Address
4	If you belong to a minority
	community, please give the
	particulars
5	If you belong to a community for
	which the Constitution and the laws
	provide for reservation in service
	and education, please give the
	particulars
6	Age/Date of Birth
7	Enrollment No. Bar Council &
	Enrollment Date (Enclose copy)
8	If you have been transferred to the
	Rolls of the Uttarakhand State Bar
	Council, please state the date of
	transfer.

9	Name of the Bar	
	Association/Associations of which	
	he/she is a member	
10	When were you enrolled as a	
	member of the Uttarakhand High	
	Court Bar Association.	
11	Number of years of practice, and in	
	which Court/s	
12	If specialized in any branch of Law,	
	please give the particulars.	
13	Aadhaar No. (Enclose Copy)	
	PAN Card No. (Enclose Copy)	
14	Year from which he/she became an	
	Income tax assessee, in respect of	
	the professional income (enclose	
	copies of relevant documents)	
15	Average net professional income for	
	the past five years (Gross	
	professions Income – deductions i.e.	
	professional Income on which tax	
	was actually paid).	
16	Professional Qualification (Enclose	
	Copy)	
17	Additional Qualification (Enclose	
	Copy)	
18	Contact No.	
	E. Mail	

19	Whether he/she is, or has been in	
	the panel of Advocates of the State	
	or Central Government or a public	
	sector undertaking, or a statutory	
	body, or institution. If so, details	
	thereof.	
20	Particulars of important matters	
	involving question of law in which	
	he/she appeared in the last five	
	years, and particulars of at least ten	
	citations of such reported cases	
	during this period.	
21	Names and particulars of Advocates	
	associated with him/her in his/her	
	chamber/office	
22	Particulars of cases in which he/she	
	appeared as an arguing Counsel, on	
	behalf of another Advocate, (not	
	being an advocate from his/her	
	chamber/office), during the	
	preceding five years, and the name	
	and particulars of the Advocates on	
	whose behalf he/she appeared.	
23	Particulars of articles, if any,	
	published in any journal or books, if	
	any, authored.	
24	Whether associated with any faculty	
	of Law (If so, the particulars thereof)	

25	Particulars of the cases in which	
	he/she provided free legal aid.	
26	Particulars of the pro bono work performed.	
27	Whether or not his/her name was	
	considered for being designated as	
	Senior Advocate within the last two	
	years.	
28	Whether he/she has been convicted	
	in any criminal case or found guilty	
	in any disciplinary proceedings by	
	the State Bar Council. If so, the	
	details thereof.	
29	Whether he/she has been punished	
	in any contempt proceeding.	
30	Whether any adverse remark has	
	ever been passed against him/her	
	in any order/judgment by any	
	Court of law. If so, enclose copy	
	thereof.	
31	Whether he/she is involved in any	
	collateral activities which may	
	disqualify him/her for being	
	designated as a Senior Advocate	

(SIGNATURE OF THE APPLICANT)

I, the undersigned advocate, practicing in the State of Uttarakhand, submit my application for being designated as a Senior Advocate, and give my consent to be so designated by the High Court.

Dated:

(Signature)

THE DESIGNATION OF SENIOR ADVOCATE RULES, 2018

- **1. Short title, extent and commencement :-** (1) These Rules shall be called 'Uttarakhand High Court (Designation of Senior Advocates) Rules, 2018'
- (2) These Rules shall extend to the entire jurisdiction of the High Court of Uttarakhand.
- (3) These Rules shall come into force from the date of their publication in the Official Gazette.
- **2. Definitions:-** In these Rules, unless the context otherwise requires:
- (a) An "Advocate" for the purposes of the present Rules would mean an Advocate as defined in the Advocate's Act, 1961 and whose name figures on the rolls prepared by the State Bar Council of Uttarakahnd; and in addition he/she should also be a member of the recognised Bar Association of Uttarakhand High Court for the last 5 years, and where his original registration is not with the Bar Council of Uttarakhand then, in that case, he/she should have been validly transferred to the rolls of the Bar Council of Uttarakhand, at least five years prior to his candidature being considered as a Senior Advocate.
- (b) "Committee" means the "Permanent Committee" for Designation of Senior Advocates as constituted under sub-rule (1) of Rule 3 of these Rules;
- (a) "Court" means the same as defined
- (c) "Court" means the same as defined in the Rules of the Court, 1952;
- (d) "High Court" means the same as defined in Section 2 (g) of the Advocate's Act 1961;
- (e) "Roll" means the roll of Advocates prepared and maintained under the provisions of the Rules of Court, 1952, as applicable in the High Court;

- (f) "Secretariat" means the Permanent Secretariat established by the Chief Justice of the High Court under sub-rule (2) of Rule 3 of these Rules.
- 3. Permanent Committee for designation of Senior Advocates:- (1) All matters relating to designation of Senior Advocates in the High Court shall be dealt with by the Permanent Committee, which will be headed by the Chief Justice, and shall consist of the two Senior-most Judges of the High Court; the Advocate General of the State of Uttarakhand; and a designated Senior Advocate of the Bar to be nominated by the members of the Committee.
- (2) The Committee, constituted under sub-rule (1), shall have a Secretariat, the composition of which will be decided by the Chief Justice of the High Court, in consultation with the other members of the Committee.
- (3) The Committee may issue such directions, from time to time, as are deemed necessary regarding the functioning of the Secretariat, including the manner in which, and the sources from which, the necessary data and information, with regard to designation of Senior Advocates, are to be collected, compiled and presented.
- **4. Designation of an Advocate as Senior Advocate:-** (1) The High Court may designate an Advocate as a Senior Advocate, if in its opinion, by virtue of his/her ability and standing at the Bar, the said Advocate is deserving of such distinction.

Explanation: The term "standing at the Bar" means position of respect and eminence attained by an Advocate at the Bar by virtue of his/her seniority, legal acumen, and high ethical standards maintained by him, both inside and outside the Court, and who is an advocate as defined under rule 2(a) and has put in at least ten years of actual practice as an advocate.

As amended vide Notification No. 168, dated 20.05.2022;

Notification No. 303, dated 17.08.2023; and

Notification No. 311, dated 28.08.2023

5. Motion for Designation as a Senior Advocate: Designation

of an Advocate, as a Senior Advocate by the High Court, may be

considered:

(a) on the written proposal made by the Chief Justice or any

sitting Judge of the High Court of Uttarakhand.

[Provided where a sitting Judge has made a proposal for an

advocate, he shall not be making a similar proposal for that

advocate or for any other advocate for a period of two years.]

(b) on the written application submitted by an Advocate,

recommended by two designated Senior Advocates.

[Provided further that such designated Senior Advocates, who

have made such a recommendation, will not be making a

similar recommendation for that advocate or for any other

advocate for a period of two years.]

6. Procedure for Designation:- (1) All the written proposals

and applications for designation of an Advocate as a Senior

Advocate shall be submitted to the Secretariat.

Provided that every application by an advocate shall be made in

Form No. 1 of **APPENDIX-A** appended to these Rules.

Provided further that, in case the proposal emanates from a

Judge, it need not be submitted in a prescribed form. However

once the proposal is received, the Secretariat shall request such

advocate to submit Form No. 1 duly filled in within such time as

may be directed by the Committee and, in such case, the

application in Form-I shall be filled within the time directed by

the Committee. The requirement of having recommendation of

two Senior Advocates would stand dispensed with, in such

cases.

3

- (2) On receipt of an application or proposal for designation of an Advocate as a Senior Advocate, the Secretariat shall compile the relevant data and information with regard to the reputation, conduct, integrity of the advocate concerned including his participation in *pro bono* work, reported judgments of the last five years in which the concerned advocate has appeared and has actually argued '(and five of best synopsis, as submitted by an Advocate for evaluation).
- (3) The Secretariat will notify the proposed names of the advocates to be designated as Senior Advocates on the official website of the High Court of Uttarakhand, inviting suggestions and views within such time as may be fixed by the Committee.
- (4) After the material, in terms of the above, is compiled and all such information, as may be specifically required by the Committee to be obtained in respect of any particular candidate, has been obtained and the suggestions and views have been received, the Secretariat shall put up the case before the Committee for scrutiny.
- (5) On the case being put up by the Secretariat, the Committee shall examine the same in the light of the material provided and, if it so desires, may also interact with the concerned advocate(s) and, thereafter, make its overall assessment on the basis of the point based format provided in **APPENDIX-B** to these Rules.
- (6) After overall assessment by the Committee, all the names listed before it will be submitted to the Full Court along with its Assessment Report.
- (7) The Full Court shall make all endeavour to first take a decision on the basis of consensus, and as far as possible, the decision shall be unanimous. Failing this, open voting may be

resorted to, in which the Hon'ble Chief Justice/Acting Chief Justice will not participate. In the event of voting, the views of the majority of the Judges, present and voting, shall constitute the decision of the Full Court. In case the Judges present be equally divided, the Chief Justice/Acting Chief Justice present shall have the casting vote.

- (8) The cases, that have not been favourably considered by the Full Court, may be reviewed/reconsidered after expiry of a period of two years, following the same procedure as is prescribed above, as if the proposal is being considered afresh.
- **7. Designation of Advocates as Senior Advocates by the Chief Justice:** (1) On the approval of the name of the Advocate by the Full Court, the Chief Justice shall designate such an advocate as a Senior Advocate under Section 16 of the Advocate's Act, 1961.
- (2) The Registrar General shall notify the designation to the Secretary General of the Supreme Court of India, the Bar Council of Uttarakhand, the Bar Council of India and also to all the District and Sessions Judges subordinate to the High Court.
- (3) A record of the proceedings of the Committee, and the record received from the Full Court in this regard, shall be maintained by the Permanent Secretariat for future reference.
- **8. Restrictions on Designated Senior Advocates:-** A senior Advocate shall be subject to such restrictions as the Supreme Court, High Court, the Bar Council of India or the Bar Council of the State may prescribe from time to time.
- **9. Canvassing:** Canvassing in any manner, by a nominee/applicant for designation as a Senior Advocate, shall

As amended vide
Notification No. 168, dated 20.05.2022;
Notification No. 303, dated 17.08.2023; and
Notification No. 311, dated 28.08.2023

disqualify him/her from being so considered or designated for the next five years.

- **10. Interpretation:-** All questions relating to the interpretation of these Rules shall be referred to the Chief Justice, whose decision thereon shall be final.
- 11. Review and Recall: (1) If, after being designated as a Senior Advocate, it is reported by a Judge of the Court, that, by virtue of his/her conduct or behaviour either inside or outside the Court, he/she has forfeited his/her privilege to the distinction conferred upon him/her by the Court, the matter may be placed by the Chief Justice before the Full Court for consideration of withdrawal of the designation as Senior Advocate. If the Full Court is of the view that the Senior Advocate, by virtue of his/her conduct or behaviour inside or outside the Court, has disentitled himself/herself to be worthy of the designation, the Full Court may review its earlier decision to designate the concerned person and recall the same.
- (2) The procedure for review and recall shall be the same as provided under sub-rule (7) of Rule 6. After approval by the Full Court, the Chief Justice shall recall the designation of such Senior Advocate. The Registrar General shall notify the decision in the same manner as is provided in sub-rule (2) of Rule 7 of these Rules.
- 12. Repeal and Saving:- All previous Rules, except Rule 11 of Chapter XXIV of Allahabad High Court Rules, 1952, on the subject matter covered by these Rules including the guidelines for designating an advocate as a Senior Advocate are hereby repealed. However, this repeal shall not, by itself, invalidate the action taken under the repealed rules/guidelines.

[APPENDIX-A [SEE Rule 6(1)]

Form No. 1

Form of Application for designation as Senior Advocate

Latest passport size photograph of Applicant

10	When were you enrolled as a
	member of the Uttarakhand High
	Court Bar Association.
11	Number of years of practice, and in
	which Court/s
12	If specialized in any branch of Law,
	please give the particulars.
13	Aadhaar No. (Enclose Copy)
	PAN Card No. (Enclose Copy)
14	Year from which he/she became an
	Income tax assessee, in respect of
	the professional income (enclose
	copies of relevant documents)
15	Average net professional income for
	the past five years (Gross
	professions Income – deductions i.e.
	professional Income on which tax
	was actually paid).
16	Professional Qualification (Enclose
	Copy)
17	Additional Qualification (Enclose
	Copy)
18	Contact No.
	E. Mail
19	Whether he/she is, or has been in
	the panel of Advocates of the State
	or Central Government or a public
	sector undertaking, or a statutory
	body, or institution. If so, details
	thereof.
20	Particulars of important matters
	involving question of law in which
	he/she appeared in the last five
	years, and particulars of at least ten
	citations of such reported cases
	during this period.

21	Names and particulars of Advocates
21	_
	associated with him/her in his/her
22	chamber/office
22	Particulars of cases in which he/she
	appeared as an arguing Counsel, on
	behalf of another Advocate, (not
	being an advocate from his/her
	chamber/office), during the
	preceding five years, and the name
	and particulars of the Advocates on
	whose behalf he/she appeared.
23	Particulars of articles, if any,
	published in any journal or books, if
	any, authored.
24	Whether associated with any faculty
	of Law (If so, the particulars thereof)
25	Particulars of the cases in which
	he/she provided free legal aid.
26	Particulars of the pro bono work
27	performed. Whether or not his/her name was
	considered for being designated as
	Senior Advocate within the last two
	years.
² (28)	Whether he/she has been convicted
	in any criminal case or found guilty
	in any disciplinary proceedings by
	the State Bar Council. If so, the
	details thereof.
3(29)	Whether he/she has been punished
	in any contempt proceeding.
4(30)	Deleted
5(31)	Whether any adverse remark has
30	ever been passed against him/her
	in any order/judgment by any
	Court of law. If so, enclose copy
	thereof.

6(32)	Whether he/she is involved in any
31	collateral activities which may
	disqualify him/her for being
	designated as a Senior Advocate

(SIGNATURE OF THE APPLICANT)

I, the undersigned advocate, practicing in the State of Uttarakhand, submit my application for being designated as a Senior Advocate, and give my consent to be so designated by the High Court.

Dated

(Signature)

[APPENDIX-B

[See Rule 6 (5)]

POINT BASED FORMAT FOR ASSESSMENT OF AN ADVOCATE FOR BEING

DESIGNATED AS SENIOR ADVOCATE

S. No.	Matter	Points
⁷ (1)	Number of years of practice of the	20 points
	Applicant Advocate from the date of	
	enrollment	
	[10 points for 10 years of practice,	
	and one mark each shall be	
	allocated for every year of practice	
	between ten to twenty years, 20	
	points for practice beyond 20 years]	
8(2)	Judgments (reported and	50 points
	unreported) which indicate the legal	
	formulations advanced by the	
	concerned Advocate in the course of	
	the proceedings of the case; pro	
	bono work done by the concerned	

^{6.} Amended vide Notification No. 311/UHC/Admin.A/2023, dated 28.08.2023

^{7.} Amended vide Notification No. 168/UHC/Admin.A/2022, dated 20.05.2022

^{8.} Amended vide Notification No. 303/UHC/Admin.A/2023, dated 17.08.2023

Advocate; domain Expertise of the	
Applicant Advocate in various	
branches of law, such as	
constitutional law, Inter-State Water	
Disputes, Criminal law, Arbitration	
law, Corporate law, Taxation laws,	
Family law, Human Rights, Public	
Interest Litigation, International	
law, law relation to women, etc.	
Five of best synopsis as	
submitted for evaluation.	
Publications by the Applicant	05 points
Advocate	
Test of Personality & Suitability on	25 points
the basis of interview/interaction	
	branches of law, such as constitutional law, Inter-State Water Disputes, Criminal law, Arbitration law, Corporate law, Taxation laws, Family law, Human Rights, Public Interest Litigation, International law, law relation to women, etc. Five of best synopsis as submitted for evaluation. Publications by the Applicant Advocate Test of Personality & Suitability on